



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA

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November 16, 2015

All Scheduled Commercial Banks  
All State Co-operative Banks/ All Scheduled Primary  
(Urban) Co-operative Banks / All Financial Institutions/  
All Primary Dealers.

Dear Sir/Madam,

**Auction of Government of India Dated Securities**

Government of India has offered to sell (re-issue) four dated securities for notified amount of Rs 15,000 crore as per the following details:

Sr No	Security	Notified Amount (in Rs crore)	Gol Notification	Auction Date	Settlement date
1	<a href="#">7.35%GS 2024</a>	2,000	4(2)-W&M/2015 dated November 16, 2015.	November 20, 2015 (Friday)	November 23, 2015 (Monday)
2	<a href="#">7.88% GS 2030</a>	7,000	4(2)-W&M/2015 (ii)dated November 16, 2015.		
3	<a href="#">8.24% GS 2033</a>	3,000	4(2)-W&M/2015(ii) dated November 16, 2015.		
4	<a href="#">8.13% GS 2045</a>	3,000	4(2)-W&M/2015(iii) dated November 16, 2015.		

The auction for securities will be **price based using multiple price method**. The Reserve Bank of India at Mumbai will conduct the auctions. The salient features of the auctions and the terms and conditions governing the issue of the Stocks are given in the notifications (copies enclosed), which should be read along with the General Notification F. No. 4 (13)-W&M/2008, dated October 8, 2008 issued by Government of India.

2. We wish to draw your attention, in particular, to the following:

(i) The Stocks will be issued for a minimum amount of Rs.10,000/- (nominal) and in multiples of Rs 10,000/- thereafter.

(ii) In all the auctions, Government Stock up to 5% of the notified amount of sale will be allotted to the eligible individuals and institutions under the Scheme for Non-competitive Bidding Facility in the Auctions of Government Securities. Each bank or PD on the basis of firm

orders received from their constituents will submit a single consolidated non-competitive bid on behalf of all its constituents in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) system. Allotment under the non-competitive segment to the bank or PD will be at the weighted average rate of yield/price that will emerge in the auction on the basis of the competitive bidding.

(iii) Both competitive and non-competitive bids for the auction should be submitted in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) system on **November 20, 2015**. Bids in physical form will not be accepted except in extraordinary circumstances. The non-competitive bids should be submitted between 10.30 a.m. and 11.30 a.m. and the competitive bids should be submitted between 10.30 a.m. and 12.00 noon.

(iv) An investor can submit more than one competitive bid at different prices in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) system. However, the aggregate amount of bids submitted by a person in an auction should not exceed the notified amount of auction.

(v) On the basis of bids received, the Reserve Bank will determine the minimum price up to which tenders for purchase of Government Stock will be accepted at the auctions. Bids quoted at rates lower than the minimum price determined by the Reserve Bank of India will be rejected. Reserve Bank of India will have the full discretion to accept or reject any or all bids either wholly or partially without assigning any reason.

(vi) The result of the auctions will be announced on **November 20, 2015** and payment by successful bidders will be on **November 23, 2015** (Monday).

(vii) The Government Stocks will be issued by credit to Subsidiary General Ledger Account (SGL) of parties maintaining such account with Reserve Bank of India or in the form of Stock Certificate. Interest on the Government Stock will be paid half-yearly.

(viii) The Government Stocks will be repaid at par on **June 22, 2024, March 19, 2030; November 10, 2033; June 22, 2045** respectively.

(ix) The Stocks will qualify for the ready forward facility.

(x) The Stocks will be eligible for "When Issued" trading during the period **November 17, 2015 - November 20, 2015** in accordance with guidelines on 'When Issued' transactions in Central Government Securities issued by Reserve Bank of India vide [circular No.RBI /2006-07/178 dated November 16, 2006](#) as amended from time to time.

Yours faithfully

(Seema Saggar)  
Director